

*[English]***Import of Kerosene and Petrol From Myanmar**

2774. SHRI R. JEEVARATHINAM: Will the Minister of PETROL AND NATURAL GAS be pleased to state:

(a) whether the Government have any proposal to import Petroleum products and Kerosene from Myanmar; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) At present there is no such proposal.

(b) Does not arise.

*[Translation]***Supply of Suphala and KRIBHCO Urea to Bihar**

2775. SHRI CHHEDI PASWAN: Will the Minister of AGRICULTURE be pleased to state;

(a) whether the Government propose to allocate 'Suphala' fertilizer manufactured by Rashtriya Cehmicals and Fertilizers and 'Kribhco urea' manufactured by Krishak Bharti Co-operative Limited to Bihar also;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). The requirement of Bihar for Urea and complexes is currently being met from IFFCO and other fertilizer plants located

closer to Bihar than the production units of R.C. F. and KRIBHCO.

Rateable Value of House

2776. SHRI ROSHAN LAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the MCD has effected increase in Rateable Value (R.V.) upto thirty to forty per cent and carried out periodical revisions of R.V. in contravention of the judgments of the Supreme Court and Delhi High Court;

(b) if so, whether Government contemplate to issue instructions to MCD to abide by the judgments of the above Courts; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The Municipal Corporation of Delhi has reported that in respect of properties subject to Rent Control Act, the determination of rateable value was linked by the Supreme Court with the Delhi Rent Control Act. After the amendment in the Delhi Rent Control Act from 1st December 1988, consequential changes in the rateable values have been proposed upon the facts and circumstances of each case.

*[English]***Recommendations of Kelkar Committee**

2777. SHRI HARIN PATHAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the recommendations of

the Kelkar Committee have since been accepted by the Government;

(b) when the Kelkar Committee was constituted and the date when the Committee submitted its report to Government;

(c) whether the Committee has recommended subsidy to the Fertiliser Industry; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir, with some modifications.

(b) The Committee was constituted on 27th March, 1989 and submitted its report on 18th May, 1990.

(c) No, Sir.

(d) Does not arise.

Setting up of Indian Culture Centre

2778. DR. C. SILVERA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether an Indian Culture centre has been opened in the capital of Mongolia;

(b) if so, the details along with the reasons therefor;

(c) whether the Government propose to set up such centres in other countries also;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADAVSINGH SOLANKI):

(a) and (b). Yes, Sir, the government of Mongolia has opened an Indian cultural Centre in the capital city of Ulan Bator. The proposal for establishing an Indian cultural Centre in Ulan Bator was mooted by the Chairman of the Mongolian Committee for Development of Culture and Art, in view of the enormous goodwill, enthusiasm and interest among Mongolians to know more about India and Indian people, its traditions and culture. The Govt. of India through the Indian Council for Cultural Relations, has assured assistance to this Centre through presentation of books and audio visual materials.

(c) and (e). The Government of India would examine on merits any proposals received for setting up such Indian Cultural Centres in other countries.

RE. KILLING OF NON-PUNJABIS IN PUNJAB

12.00 hrs.

[English]

SHRI SUNIL DUTT (Bombay North West): Mr. Speaker, Sir, I would like to draw the attention of the House to the killings of non-Punjabis in Punjab. In a factory over there, the militants have killed non-Punjabis to create unrest in the entire country. This is a matter of very great concern and I felt that this should be brought to the attention of the House. The non-Punjabi engineers were segregated from Punjabis and this is another form of creating unrest in other States. I feel that we should be vigilant and we should be very careful and we must see to it that such unrest does not spread from one State to another.

Secondly, the company, Indian Acrylic Limited is in collaboration with an American company and they refused the armed security which was offered to them. We want to know as to why the American company dictates terms in Punjab. This is also a